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- (b) if so, the details thereof;
- (c) whether any procedural problems exist in establishing the Delimitation Commission; and
 - (d) If so, the details thereof:

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS AND MINISTER OF SURFACE TRANSPORT (DR. M. THAMBI DURAI) : (a) No. Sir

- (b) Does not arise.
- (c) and (d) As per existing provisions of the Constitution, fresh delimitation can be taken only after the publication of figures of the first census taken after the year 2000. In the meeting of leaders of various political parties held on 22nd May, 1998, it was felt that as the year 2000 is close by, fresh delimitation may be taken as per existing provisions of the Constitution in this regard.

Full Time Programmes in LPT Centres

- 692. SHRI N. DENNIS: Will the Minister of INFORMATION AND BROADCASTING be pleased to state :
- (a) the steps taken by the Government to provide full time programmes in the Low Power Transmission Centres not having such facilities;
- (b) whether the L.P.T. at Martandom of Kanyakumari District, Tamil Nadu would be provided with full time programmes; and
 - (c) if so, the details thereof?

THE MINISTER OF INFORMATION AND OF MINISTER BROADCASTING AND COMMUNICATIONS (SHRIMATI SUSHMA SWARAJ) : (a) to (c) Provision of full time programmes in the LPT centres not having such facilities is linked to sanction and deployment of full complement of staff at these centres. Sanction and deployment of requisite staff at these centres including Martandom of Kanyakumari district is a continuous process.

[Translation]

Rihand Hydro-Electric Power Project in U.P.

- SHRI ASHOK ARGAL : Will the Minister of POWER be pleased to state :
- (a) whether Madhya Pradesh has 15 per cent share in the electricity being generated at Rihand Hydro-Electric Power project in Uttar Pradesh;
- (b) whether the allotted share of electricity is not being supplied to Madhya Pradesh by Uttar Pradesh;
- (c) whether there has been a contract between Uttar Pradesh and Madhya Pradesh that Madhya Pradesh would be compensated financially at the settled rate for not being supplied its share of electricity;

- (d) if so, whether this loss is being compensated;
- (e) If not, the reasons therefor:
- (f) whether the Union Government would issue any instructions for the payment of compensation; and
 - (g) if so, the details thereof?

THE MINISTER OF POWER (SHRI P.R. KUMARAMANGALAM): (a) Yes, Sir, Madhya Pradesh has a 15% share in Rihand Hydro Electric Project.

- (b) and (c) Due to shortage of power, Uttar Pradesh has been unable to supply to Madhya Pradesh.
- (d) and (e) According to the information furnished by Uttar Pradesh State Electricity Board, the outstanding amount payable upto September 1997 was Rs. 29.91
- (f) and (g) The time frame for settling the outstanding dues will have to be decide by the two State Governments.

[English]

Employment to SCs/STs in the Ministry

- 694. SHRI K.D. SULTANPURI : Will the Minister of INFORMATION AND BROADCASTING be pleased to state .
- (a) the number of Scheduled Castes and Scheduled Tribes provided employment in her Ministry and its allied offices during the last two months;
- (b) whether the quote reserved for SCs and STs in these Departments have been fulfilled; and
 - (c) if so, the details thereof?

THE MINISTER OF INFORMATION AND BROADCASTING AND MINISTER OF COMMUNICATIONS (SHRIMATI SUSHMA SWARAJ) : (a) to (c) The information is being collected and will be laid on the Table of the House.

[Translation]

Child Welfare Centres in Bihar and Maharashtra

SHRI PRABHASH CHANDRA TIWARI : SHRI RAMDAS ATHAWALE :

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

- (a) the number of child welfare centres opened in backward and tribal areas of Bihar and Maharashtra during the Eighth Five Year Plan;
- (b) whether any foreign aid is being extended to the States for these welfare centres: and
 - (c) if so, the details thereof?